

**GOVERNMENT OF INDIA  
COMMERCE AND INDUSTRY  
LOK SABHA**

STARRED QUESTION NO:448

ANSWERED ON:16.05.2006

SPECIAL ECONOMIC ZONES

Pandey Dr. Laxminarayan;Rawat Prof. Rasa Singh;Yerrannaidu Shri Kinjarapu

**Will the Minister of COMMERCE AND INDUSTRY be pleased to state:**

(a) whether the Board of Approvals has recently cleared setting up of Special Economic Zones(SEZs) as reported in The Times of India dated March 18, 2006;

(b) if so, the details of areas where these SEZs are likely to be set up; and

(c) the benefits to be extended to the approved SEZs alongwith the additional jobs likely to be created?

**Answer**

MINISTER OF COMMERCE AND INDUSTRY ( SHRI KAMAL NATH )

(a)&(b) The Board of Approval in a meeting held on 17.3.2006 considered proposals for setting up of Special Economic Zones(SEZs). The proposals were for SEZs to be set up at various locations in Maharashtra, Haryana, Punjab, Andhra Pradesh, Uttar Pradesh, Madhya Pradesh, Gujarat, Tamil Nadu, West Bengal, Kerala, Himachal Pradesh, Rajasthan and Karnataka.

(c) Facilities and incentives offered to the Developer of an SEZ include duty free import/domestic procurement of goods for the development, operation and maintenance of an SEZ, exemption from Central Sales Tax, Service Tax and Income Tax for a block of 10 years in 15 years etc. An employment potential of over 5 lakh has been estimated over the next 3 years from the new SEZs, apart from indirect employment during the construction period of the SEZs.